HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 10TH MARCH, 2015 AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER to report the time table fixed by the Business

Advisory Committee in regard to various business.

(ii) A MEMBER OF to move that this House agrees with

THE COMMITTEE the recommendations contained in the First

Report of the Business Advisory Committee.

III. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Value Added Tax (Third Amendment) Ordinance, 2014 (Haryana Ordinance No. 8 of 2014).
2.	A MINISTER	to lay on the Table the Haryana School Teachers Selection Board (Repealing) Ordinance, 2014 (Haryana Ordinance No. 9 of 2014).
3.	A MINISTER	to re-lay on the Table the School Education Department Notification No. 8/43-2012P.S.(2), dated the 19 th June, 2013 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.
4.	A MINISTER	to re-lay on the Table the School Education Department Notification No. 8/27-2013P.S.(2), dated the 28 th January, 2014 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.
5.	A MINISTER	to re-lay on the Table the Personnel Department Notification No. G.S.R.38/Const./Art.320/2014, dated the 9 th September, 2014 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
6.	A MINISTER	to re-lay on the Table the Administrative Reforms Department Notification No. 7/11/2014-3AR, dated the 1 st July, 2014 regarding Haryana Right to Service Rules, 2014, as required under section 21 (3) of the Haryana Right to Service Act, 2014.
7.	A MINISTER	to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2011-2012, as required under section 619-A (3) (b) of the Companies Act, 1956.
8.	A MINISTER	to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
9.	A MINISTER	to lay on the Table the 16 th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
10.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2007-08, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
11.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2008-09, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
12.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2009-10, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
13.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2010-11, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
14.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2011-12, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.

15.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2010-2011, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
16.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2011-2012, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
17.	A MINISTER	to lay on the Table the 45 th Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2011-2012, as required under section 619-A (3) (b) of the Companies Act, 1956.
18.	A MINISTER	to lay on the Table the 46 th Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
19.	A MINISTER	to lay on the Table the 38 th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2011-2012, as required under section 619 A (3) (b) of the Companies Act, 1956.
20.	A MINISTER	to lay on the Table the 39 th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2012-2013, as required under section 619 A (3) (b) of the Companies Act, 1956.
21.	A MINISTER	to lay on the Table the Second Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.11.2006 to 31.10.2007), as required under section 25(4) of the RTI Act, 2005.
22.	FINANCE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2011-12 & 2012-13 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India
23.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
25.	FINANCE MINISTER	to lay on the Table the Finance Accounts (Volume-1 & 2) for the year 2013-2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
26.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2013-2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

IV. <u>DISCUSSION ON THE GOVERNOR'S ADDRESS</u>

(i) SHRI GIAN CHAND GUPTA, M.L.A. to move that an Address be presented to the Governor in the following terms:-

"That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 9th March, 2015 at 2.00 P.M.".

(ii) DR. ABHE SINGH YADAV, M.L.A.

to second the above motion.

CHANDIGARH: THE 9TH MARCH, 2015. RAJENDER KUMAR NANDAL, SECRETARY.